

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.128 - **CP 85 of 2019**
With
ITEM No.129 - **IA 45 of 2019**
ITEM No.130 - **IA 561 of 2019**
ITEM No.131 - **IA 114 of 2020**
ITEM No.132 - **IA 838 of 2020**

Proceedings under Section 241-242 & 246 of Co.Act, 2013

IN THE MATTER OF:

Harshavardhan Singh & Anr
V/s
Manpasand Beverages Ltd & Ors

.....Applicant

.....Respondent

Order delivered on ..19/07/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Nachiket Dave, Advocate
For the Respondent :Ms. Hirva Dave, Advocate on behalf of Mr. Jaimin Dave,
Advocate

ORDER

Both sides submitted that as on today order of status quo passed by the Hon'ble Supreme Court relating to CIRP of the Corporate Debtor is still continued. In view of this, matter is adjourned.

Interim relief, if any, granted will be continued.

Matter stands adjourned to 10.10.2022.

-SD-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

-SD-

**MADAN B GOSAVI
MEMBER (JUDICIAL)**